We can find 2½ hours for this separately

Several Hon Members: No, no One day

Shri Goray: Let us have one Saturday for this

Mr. Speaker: Very well I will consult the Leader of the House later We can fix up this matter But, the major portion of the debate may be devoted to this and incidentally the general affairs in the world may also be referred to, we need not make it appear that this is a separate debate Enough time will be given to all hon Members to discuss this matter

Shri Vajpayee: Two days may be allotted for general discussion

Mr Speaker. That is a question of allowing some more time I will try to give some more time Therefore, the day will be fixed for the external affairs debate, and more than the ordinary time—one day is allotted usually —I will allow two hours or 2½ hours more for this

Shri Hem Barua (Gauhati) Will the two things be independent, or one will be dovetailed into the other?—because I feel that when there is a debate on international or foreign affairs, this thing cannot be dovetailed into that, because there are so many things to be spoken on this particular aspect, and the statement that was placed before the House was only a torso of a statement rather than a complete picture of the entire incident or situation. Therefore, there should be an independent debate on this.

Mr. Speaker: No, no Hon. Members need not dovetail one into the other. Whoever does not want, need not do so.

12·18 hrs.

INDIAN ELECTRICITY (AMENDMENT) BILL—*Contd*

Mr Speaker: The House will now resume further discussion of the following motion moved by Shri Jaisukhlal Lalshankar Hathi on the 19th November, 1958, namely

"That the Bill further to amend the Indian Electricity Act, 1910, be referred to a Joint Committee of the Houses consisting of 45 members, 30 from this House, namely, Sardar Hukam Singh, Shri Pendekanti Venkatasubbaiah, Shri Vinayak Rao K Koratkar, Shri Maneklal Maganlal Gandhi, Shri Chandramani Lal Choudhry, Shri Shree Narayan Das, Shri Shivram Rango Rane, Shri Ramappa Balappa Bidari, Shri K R Sambandam, Shri M Ayyakkannu, Shri N K Pangarkar, Sardar Amar Singh Saigal, Shri M G Uikey, Shri Abdul Latif, Shri Pulin Behari Banerji, Shri Bhagwan Din Misra Shri Ram Shanker Lal, Shrimati Krishna Mehta, Shri S Hansda, Shri Diwan Chand Sharma, Shri G D Somani, Shri K T K Tangamani, Shri P K Vasudevan Nair, Shri Shraddhakar Supakar, Shri Ignace Beck, Shri Purushottamdas R Patel, Shri Baishnab Charan Mullick, Shri Premji R Assar, Shri Braj Raj Singh, Shri Jaisukhlal Lalshanker Hathi, and 15 members from Rajya Sabha,

that in order to constitute a sitting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee,

that the Committee shall make a report to this House by the first day of the next session;

that in other respects the Rules of Procedure of this House relating to Parliamentary Committees will apply with such variations and modifications as the Speaker may make, and

[Mr Speaker]

that this House recommends to Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to this House the names of members to be appointed by Rajya Sabha to the Joint Committee"

Out of five hours allotted to this motion 2 hours 40 minutes now remain

Shri P K. Deo (Kalahandi) I welcome this Bill and shall try to make certain observations on it

An advisory board was constituted to amend the Electricity Act of 1910 It was consituted in 1953 and it submitted its report in December 1954 At long last in November 1958 the Government comes forward with this piece of legislation I do not know what explanation the Government will give for this kind of red-tapism and this delay in bringing forward this amending legislation

Secondly the advisory board have consulted the various State Governments and various private companies in connection with this amending Bill But we have been completely kept in the dark regarding the views of the State Governments and the private concerns I think the House should have been enlightened as to these various views

The board has further suggested that the Electricity Supply Act of 1948 should be substantially amended This is a very important point, especially from the consumers' point of view and I hope Government will very soon take steps to bring forward a suitable legislation to amend the Electricity Supply Act of 1948

So far as the future of electricity in this country is concerned, we find that the hydro-electric potential has been estimated at 35 million k.w. if we tap all the river resources of this country Side by side, we have our 40 000 million tons of known coal reserves, especially of the non-coking and steam variety, and with the large lignite deposits in Madras and in Rajasthan, the electric potential from these coal-charged thermal furnances or thermal stations would be colossal

Especially, in those areas which are remote from the coal-fields, or in those areas where there is no potentiality for hydro-electric development or where further hydro-electric *development is not possible, the programme is to have atomic power stations Even though at the initial stage, it would be expensive to install an atomic power house, yet in the long run, the cost of atomic fuel like thorium or uranium is definitely less and makes the enterprise economical If we take all these facts together, we find that there is a great possibility for our electricity expansion programme With the rapidly expanding industrialisation and the elaborate electricity expansion programme both in the rural and in the urban sectors, I feel that a comprehensive and fool proof Electricity Supply Act should be passed by this House though it is belated it is better late than never

Now coming to the merits of this Bill I find that this Bill envisages that the minimum number of persons entitled to get free connection from the mains at the cost of the licensee should be two as against six in the original Act I think every person should get the benefit of having extension of electric connection in his premises at the cost of the licensee, especially when 15 per cent of the cost of distribution has been guaranteed by the consumer under this Bill as gross revenue So, instead of the number being restricted to two, it should be extended to all persons, so that everybody who applies for connection should get the benefit

Regarding the statutory rights and privileges of the consumers, I would say that as envisaged in this legislation, these rights and privileges are not adequate It is high time that

we pass a legislation laying down how much the consumer has to pay for the electricity consumed by him for industrial and domestic purposes In the absence of such a legislation, the various licensees including the State Electricity Departments, the private firms and the Electricity Boards in the various States have been charging rates according to their sweet will and almost arbitrarily, because they are the monopolists in the field, and since the standard of living of the people is rising, they will have to take electrical energy from those sources

In this connection I should like to quote some instances in this House I am reminded of the saying 'Nearest to church is the farthest from heaven' Even though 1,23,000 k w of electricity is being generated at Hirakud, almost next door to Sambalpur for which the Sambalpur people had to undergo colossal sacrifices, the consumers there have to pay As 8 and odd for a unit of electricity consumed by them for domestic purposes I think that is the highest rate prevalent in this country Even though the standard of living is the lowest in Orissa and even though the *per capita* income and the paying capacity are the lowest in Orissa, still they have to pay the highest charges for electricity

Similarly in Berhampur town the electricity company had been buying bulk electricity at the rate of As 2½ and supplying the same electricity at the rate of As 6½ per unit to the consumers It is high time that Government seriously thought of nationalising this industry so as to eliminate all the middlemen who are making colossal profits at the cost of the consumers And there must be a reasonable ratio between the rate at which the licensee purchases the bulk supply and the rate at which he supplies the same electricity to the consumers At least this must be safeguarded by a piece of legislation until we take up the question of the total nationalisation of the electricity industry in this country Coming to the Statement of Objects and Reasons, I find that Government have, of course appreciated that

> 'Difficulty is often experienced on account of a licensee neglecting to supply energy promptly to essential services'

If the licensee is the State Electricity Department and fails in its duties, I do not know what remedy has been suggested by this legislation In this connection, I would like to point out one instance namely the instance of the Bhawanipatna municipality, the municipal town to which I belong Though the municipality has applied for extension of the electric connection to a few lamp posts in certain of the streets and have already paid in full since the last two years for all the lamp posts and all other gadgets, still, up till now, no action has been taken to supply electricity to the municipality for the essential services

Then I feel that arming the electricity inspectors with the powers of a civil court is not a very judicious and equitable decision on the part of Government, because these inspectors are mostly technical people, and they do not have a judicial background or a judicial training So, there is the fear of abuse of the civil court powers by the electricity inspectors

Coming to the electrical development possibilities in my State, I would like to submit before this House that the Orissa Government has recommended to the Central Government to include the Bhimkurd Power Project in the Third Five Year Plan This project is capable of generating electricity to the tune of 3 86 lakh k.w by regulating the flow of the Baitarini river The Central Government should seriously consider including this Project at least in the Third Five Year Plan

Experience has shown that a hydro-electric power system is able to take the maximum load if it has a thermal base first By utilising the waste gas of the Rourkela Steel Plant, thermal

[Shri P. K. Deo]

power to the tune of 50,000 k.w. could be generated. Government should take up the question of generation of thermal power in Rourkela. I would also request that the Machkund 132 k.w. transmission line should be extended from Rayagadda to Kesinga to join the Hirakud power line to form a grid.

Lastly, I beg to submit that for a big and national enterprise like electric supply, it is most essential—and it is the crying need of the day—that the electricity undertakings should be nationalised and middlemen eliminated. Then only the consumers' interests will be safeguarded

With these words, I support the Bill

Mr. Speaker: May I have an idea of the number of hon Members who wish to participate in the debate?—I find about 14 hon Members wish to speak Let them be brief Whoever is on the Joint Committee need not stand up to speak

Shri P. R. Ramakrishnan (Pollachi) I am one of those who is rather surprised that the Indian Electricity Act of 1910 had not been amended earlier or replaced by a comprehensive enactment by this time. In 1910, there were on the whole half a dozen hydro-electric power schemes and a dozen thermal diesel power stations generating a capacity of 31 megawatts of power

When the Indian Electricity Bill was introduced in 1910, most of this power—subject to correction—was promoted, financed and operated by private licensees. The position even in 1948 was that 75 per cent of the power was operated by private interests Today 58·3 per cent of the power is operated by the public sector. Now the generating capacity in India is about 2,886 megawatts

Hon. Members have pointed out that the amending Bill has not provided any provision for nationalising this public utility service. When the Electricity (Supply) Act of 1948 was passed, this question was very hotly debated and then a decision was taken that there was no need for nationalisation, because the public sector would come to occupy, by and by, a predominant position in power generation in the whole of India. If the public sector could effectively and economically generate power to meet the demand of the consumers, I do not see any reason why at this stage we should bring in the question of nationalisation and create confusion in the country

The amending Bill is rather disappointing, because the provisions contemplated there are rather of a minor nature I would briefly go over the four major provisions that have been envisaged in the Bill. First of all, the consumers are supposed to be given some amenities. There are certain rights and privileges enjoyed by the consumers who are being supplied by private licensees. The amending Bill contemplates that the same rights and privileges will be extended to consumers who are being supplied by State Governments This is a minor provision because, even though there is no statutory obligation, the consumers today are being provided all amenities by the State Governments So this amending provision is a minor amendment

There is also an amending clause which gives rights to the tenants in the matter of right to sign contracts and thus to protect them from any possible harassment by the owners Probably there are many cases where tenants are being harassed by owners So this is a welcome clause, but as my hon friend, Shri Naushir Bharucha, has pointed out, even this needs amendment to make it fool-proof.

The next amendment envisaged is to make extension of electricity possible and easy. As the hon. Minister pointed out, hitherto 6 people had to

apply to get an extension Now the number has been reduced to two Then a clause has been incorporated to the effect that 15 per cent of the distribution cost should be borne as the minimum demand It was pointed out by many Members of the House that there is no need for this The demand for power is very great today and extension could be made economical and paying, proposition, without asking for '15 per cent' demand I am sure the Joint Committee will take this into consideration and see that this '15 per cent' provision is taken out and extension made possible as rapidly to the benefit of possible consumers

Most of the amendments concentrate on control over the operation and activities of licensees This has been done because now there has been rapid expansion of generating capacity there is need to co-ordinate generating systems There is need for the operation of the grid system There is also need to rationalise the production and consumption of power in the country The amending provisions have been very elaborate on this issue There will be cases where Government will have to acquire the systems because it is desirable for them to operate the grids Probably the generating systems under licences are obsolete and the generating cost may be prohibitive, in such cases, there is necessity to acquire those concerns or limit their periods The amending laws have been very elaborate on this issue and it is a welcome feature

Then again elaborate inspection of the electrical systems has been provided for This is also a welcome amendment in the Bill

But I am disappointed in the amendments in the Bill because there are many major issues involved in distribution and also in the relationship between the supplier and consumer which have not been taken into account in this Bill

First, I would say the prime obligation of the public utility system is to ensure reliability and continuity of service If they fail to discharge this obligation, some kind of a penalty must be there because now all the generating power systems are going to be a monopoly

There are certain advantages of monopolies but there are also many disadvantages of monopoly operation The disadvantage of a monopoly is that the monopolist can refuse to abide by his obligations and duties to the consumer There are no provisions in the amending Bill to force the supplier to abide by his obligations and duties

I would refer to a case specifically of my own town, Coimbatore Coimbatore has been in the last five or six years short of electric power We have faced cuts to the tune of 75% extending to three to four months in the year We have approached the Chief Electrical Engineer and who is also the Chairman of the Electricity Board and represented to him on behalf of the Millowners' Association of Coimbatore that there has been a recurring shortage of power in Coimbatore, not only affecting production but also throwing several people out of employment An excuse has always been given to us that this is only a temporary feature and it would not be there in the coming year For the last four or five years we have faced this power cut and I for one would think that if power generation and distribution have not been under Government as a monopoly and if a private licensee has been operating this public utility service, I am sure the Government would have come to the rescue of the industry and would have said "Something must be done You must pay some kind of a compensation to the mills that are idle because you have not been able to fulfil your obligation" Not only that the mills cannot afford to keep idle and there are labour laws making it obligatory on the part of the mills to pay wages for the days on which they do not work So, the mills have gone in and purchased small generating sets

[Shri P R Ramakrishnan]

of 300, 400 or 500 KW which are uneconomical for continuous operation because the operating cost is prohibitive In Coimbatore City alone we have spent more than Rs 2 crores on small uneconomic diesel sets I would call this a national waste because these generating sets are idle as they cannot be operated economically and because of the adamancy of the monopolist—the Government—Rs 2 crores of national money has been wasted in this manner Had there been a clause making it obligatory on the part of the supplier to pay at least a certain amount of compensation, this occurrence would not have taken place I am sure there are similar cases in other parts of India where such a contingency has arisen

There is also another point which has been bothering me and which I would like to bring to the attention of the hon'ble House Here there are two parties involved One is the supplier and the other is the consumer The supplier sells electrical energy to the consumer The consumer is the buyer The buyer has absolutely no representation to represent his grievance in any State-owned body As the hon'ble House is aware State Electricity Boards are ridden with officialdom and bureaucratic way of thinking and if proper representation is given for the consumer in the electricity boards and also on the Central Advisory Board, I am sure that some light will be thrown on the difficulties that the consumers are at present experiencing and many of the things could be rectified I urge upon the Joint Committee to go into this matter thoroughly and make a wise decision about the representation of consumer interests on the State Electricity Boards and also the Central Advisory Board

There is another question that is rather important probably not at this stage of development in the country but at a later stage of development When the country becomes fully industrialised or when industries are to be put up, power is a prime factor So, if any State Government takes it into its head that it would be in the interest of the State to attract an industry by cutting down power rates to that industry, it is quite possible that that industry would move into that part of the State even though there may be locational advantages in putting the industry somewhere else My fear is that there will be imbalance in the industrial set up of the country and there is no provision in this Bill which could prevent that kind of a contingency arising I would urge upon the Joint Committee and also on the Government to make some provision that there would not be undercutting of rates just to attract industries to a particular part of the country

I am also worried that in case some State Government reduces or enhances the rates of electrical energy for the same type of industry in different part of India, specially when those industries consume a large amount of power, they may be placing difficulties for these industries in the way of competing with each other That contingency has never been contemplated in the amending Bill and I wish the Joint Committee would go into this question thoroughly and see that some provision is made so that there would not be undercutting of rates

Some hon Members have said that the cost of generation of power is considerably low and the rates that are being charged to the consumers are rather exorbitant Some hon Member has referred to the countries where generation of power is very low and where the supply has been given for the production of electro-chemical industries at a very considerably low rate The production and distribution of power at cost rates depend upon the supply one is able to take There are several industries where in the cost of production of the final product the cost of power means very little. Those industries, even if higher rates

are charged, will not be put at a disadvantage. There are certain industries where in the final product the cost of power forms a major portion. In those industries it is necessary and I think it would be obligatory on the part of the supplier to give it at an economical rate specially taking into account the rates that are prevailing all over the world to see that they produce the product at a reasonable cost so that it could be given to the consumer or made available in the country at a reasonable cost. No provision has been made for this kind of contingencies that may arise at a later stage in the development and the industrialisation of the country.

I would also like to urge upon the Government and the Joint Committee to see that cheaper power should be made available to small industries because small industries do not consume much power and they may not be in a position to pay the rates that are being charged for the same kind of industry set up on large scale Small industries take low voltage power and probably costs of distribution are high, but still if some preference is shown to small scale industries I am sure they will greatly benefit by these concessions

I would urge upon the Joint Committee to consider these points and go into the various clauses carefully and suitably modify the clauses that do not suit the conditions that are existing today After all when a Bill is made it is made not for providing—and enabling the administration to carry on and for what has happened but also for what will happen in future?

Shri Sadhan Gupta (Calcutta—East). Mr Speaker, Sir, this Bill has not come a day too early As a matter of fact, I would have expected this Bill or a much better Bill, I should say, to come much earlier in order to amend the Electricity Act of 1910.

The parent Act was passed as early as 1910 when we had very few electrical plants. I believe the hon. Minister has the figures. We had only 10; and now we have 451. But, apart from the diversity and the number of plans, the most important difference is that at that time the Act was conceived in quite a different spirit It was conceived for a backward country which was to be exploited by an Imperialist power Therefore, all the stress in the Act, or practically the whole stress in the Act was for the interest of the industry which, at that time, was largely in British hands. Also, due to that stress being too much emphasised, the interest of the consumer was neglected and the interest of the worker was not even thought of

Today we proceed to enact this Bill in quite a different context There is our great Plan for industrialisation; and, for the purpose of industrialisation, development of electricity is essential If we can ensure an adequate supply of cheap electric power, we will certainly help forward our industrial progress to a considerable extent

Secondly, electricity will play an increasingly important part in our transport also A large part of our railway system in the industrial areas of the east of this country is being electrified, and, if we can do it with success, we will have a considerable advantage in our transport and our transport will be considerably speeded up

Then, what is most important is that we profess to have an entirely different outlook today We do not profess, today, to enact legislation for the purpose of securing profits for a group of exploiters; but, we purport at least to enact legislation in order to create an advanced Welfare State and, in particular, to see that the consumer and the worker get a square deal

From this aspect of the matter, the Bill has been frankly disappointing. If after all this time a Bill has been

[Shri Sadhan Gupta]

brought forward one would expect that the consumer and particularly the small consumer will be taken good care of. Secondly, one would expect that the electric worker who is helping to produce the electricity would be guaranteed some kind of square deal. Nothing of that kind has come.

Let us look at the worker's case. There are many electrical plants; many of them are working at considerable profit. The electrical industry, by its nature, in the larger areas of the country, in the more populated areas of the country has a guaranteed profit because it enjoys a monopoly. No competitor comes to oust it from its business and take away its consumers. Therefore, it practically dictates its own terms and regulates its own profits in spite of the restrictions imposed by the Sixth Schedule to the Electricity Supply Act of 1948. The extent of the profits have not diminished to any considerable degree. On this ground, the electricity industry in larger areas, in the more populated areas, in any event, has a very sound position That position, unfortunately, is enjoyed in many cases by foreign undertakings who make profit at the expense of the people of our country and, naturally, export a sizable part abroad

Apart from the necessity of checking this export of profits, the most important part is to give our consumers some advantage out of it Instead of giving that advantage, we are allowing certain trends to develop which are most alarming.

In my city of Calcutta where a foreign undertaking works we have allowed them to buy electricity in bulk from the Damodar Valley Project at a fantastically low price and then to transmit it to the consumers in Calcutta at a considerably higher price. In this process, great advantage is reaped and in spite of the restrictions of the Sixth Schedule to the Electricity Act, considerable profit is being made by the undertaking concerned.

A previous speaker, Maharaja P. K. Deo, has given a similar instance about the Hirakud supply that is being brought in bulk at a very low price and being sold to consumers at considerably higher prices. Why should these things happen? Something must be done to check it; and, if nothing can be done to check it in the private sector, the case for nationalisation is very strong indeed.

In the case of the Calcutta undertaking, for example, an opportunity had come in 1948 to nationalise that undertaking. It was not availed of on account of some unaccountable reason and a 20 years' lease was granted. This kind of thing must not happen. The first advantage must be taken of nationalising undertakings which are run at a profit and the nationalisation of which is necessary in the interests of the public.

Mr Ramakrishnan has urged against nationalisation. But, I would request the House to consider it from an entirely different point. By nationalisation, we can at least do this that instead of laying undue emphasis on the profit aspect, we can follow policies by which we subsidise those industries which are unable to bear the high price of consumption of electricity I do not mean that the electrical industry should be allowed to run at a heavy loss, as a nationalised undertaking The loss, if any, must be commensurate with the gain which will accrue by supplying cheap electricity to the people at large. It is absolutely meaningless to supply electricity at the rate of 7 annas or 8 annas or so a unit. The people of our country cannot afford it If we want to make them use electricity for running cottage industries or for the purpose of lighting their homes, we have to bring down the prices. By reducing the profits and I think if the undertaking is nationalised and run on a large scale we shall only

have to reduce profits, not to suffer losses. Even if we confer on the people a benefit at the cost of a small loss that is certainly worth undertaking.

12 hrs.

So a relative balance between loss and benefit will have to be struck, if loss does occur, and if loss does not occur there is everything to be said for the purpose of subsidising the small consumer. That is about the consumer aspect. Unfortunately the working class interests have gone even more by default. The worker in the electrical undertaking exerts considerable effort to produce electricity and through his efforts huge profits are made. But so far he is not guaranteed anything out of these profits. He has to fight for every part of his right, for bonus, for increased salaries and it is very necessary, therefore, that we should step in and guarantee the worker the benefit of some proportion of the profits which the electrical undertaking makes. Therefore legislation should be undertaken in the first instance to guarantee part of the profits for the worker whether it be by way of bonus, whether it be by way of increase in wages or whether it be by any other manner, or in all these manners What I want to emphasise is that some legislation should be introduced by which if an electricity undertaking makes very big profits, as many undertakings do, some part of it must be guaranteed for the benefit of the worker.

Secondly, there must be legislation to subsidise the consumer when such subsidy, will be in the public in interest and for that purpose of course we cannot have an undertaking in the private sector, because you cannot ask the private sector to bear losses for the purpose of subsidy. But even when it is in the private sector definite statutory provisions must be made to let the consumer get the benefit of a part of the high profits. Of course, in the Sixth Schedule there is a provision by which the consumer is to be given a rebate if profits exceed a certain limit. But I have not heard of a single instance where consumers have got a rebate, or are paid back part of their electric bills on account of higher profits.

High profits have been made by many electrical undertakings. Accounting jugglery has been found by which those high profits have been appropriated under one head or the other, under the relevant provision—I think it is the 17th paragraph of the Sixth Schedule. Therefore there must be some more stringent measures to enable the consumer to reap the benefit of higher profits either by way of reduction of his electricity bills or refund, in whatever way it may be That kind of legislation should be undertaken

Therefore I support the Bill so far as it goes, because it improves the lot of the consumer to a slight extent, but I would impress upon the hon. Minister the necessity of undertaking a fresh measure as soon as possible to secure and safeguard the rights of the electric worker and the rights of the small consumers. If that is done he will have the thanks of the House and I can assure him he will have the cooperation of this side of the to the fullest extent

पंडित ठाकुर दास भार्गव (हिसार) जनाब स्पीकर साहब, जहां तक इस एमेंडिंग बिल का ताल्लुक है, इसमें कितनी ही ऐसी प्राविजन्स है और आज जो मौजूदा हालत है, उस पर इम्प्रूवमेंट है । लेकिन आज एक आम शिकायत इस हाउस में और देश के अन्दर भी सुनने को मिलती है, उसके बारे में मैं कुछ अर्ज करना चाहूंगा । मैं समझता हूं कि इस बिल को उस ऐंगल में तैयार नहीं किया गया है । इसमें शक नहीं है कि इस बिल के जहां तक स्टेटमेंट आफ आबजैक्ट्स एण्ड रीजन्स का ताल्लुक है वे बहुत अच्छे है और पांच छः मामलों में इस बिल के

[पंडित ठाकुर दास भार्गव]

प्राविजंस को पढ़ने से मालूम होता है कि इम्प्रूवमेंट मौजूद है । मसलन इलैक्ट्रिकल इंजीनियर्स को जो नए अख्त्यारात दिये गये हैं वे फिलवाका सेफटी के वास्ते भी अच्छे हैं और दूसरे लिहाज से भी अच्छे हैं । इसमें भी कोई शक नहीं है कि किसी कद्र कंज्यूमर्स को भी रियायत दी गई है इस सेंस में कि जहां पहले इलैक्ट्रिसिटी लेने के वास्ते जहा पर डिस्ट्रीब्यूशन मेंस मौजूद नहीं है कम से कम छ: आदमियों की दरख्वास्त जाना जरूरी था अब छ: के बजाय दो आदमी अगर दरख्वास्त दें तो उनको बिजली मिल सकती है । इसका स्वागत किया जा सकता है । लेकिन फिर भी मुझे यह लाजिक नजर आया कि छ: के बजाय दो आदमी करने से किस तरह से ज्यादा फायदा मुम्किन है । पहले उसको यह जहमत उठानी पड़नी थी कि वह पाच आदमियों को और शामिल करे, अब यह जहमत कुछ हकम हो गई है । यह भी ठीक है कि जो कंडिशंस पहले थी. उनको भी किसी कद्र नर्म किया गया है लेकिन अब भी जो कंडीशन है वह इतनी सख्त है कि आम तौर पर आदमी इससे फायदा नही उठा सकेगा ।

दूसरी बात जो मैं नही समझा वह यह है कि यहा पर कंडीशन लगाई गई है कि १५ परसेंट आफ दी कास्ट उनको अदा करनी पड़े, जो दरख्वास्त देंगे, चाहे वे दो आदमी हो या ज्यादा आदमी हो । यह जो दो आदमी होने की कम से कम शर्त लगाई गई है, यह क्यों लगाई गई है ? जहा पर एरिया आफ सप्लाई है, वहा पर अगर एक आदमी भी दरख्वास्त देना चाहे और वह कंडीशंस भी पूरी कर दे जो लगी हुई है जैसे दो बरस तक उसको इलैक्ट्रिसिटी लेनी पड़ेगी वगैरह तो कोई वजह नही कि उसको बिजली से महरूम किया जाए । एक आदमी के लिए भी वही रियायत होनी चाहिये जो रियायत कि आप दो आदमी होने पर देते है । जिस लाजिक पर आप दो को बिजली देते हैं उसी लाजिक पर एक को भी बिजली मिलनी चाहिये । जब आप कंडीशंस रिलैक्स नही करते हैं, आप सिक्योरिटी रखते है तो कोई वजह नहीं है कि आप छ: से दो के बजाय छ: से एक न कर दें । आपकी कंडिशंस एक आदमी उसी तरह से पूरी करता है जिस तरह से दो करते हैं ।

मैं यह भी चाहता हूं कि आप कोई तरीका निकालें जिससे कि जो १५ परसेंट आफ कास्ट है यह कन्ज्यूमर के जिम्मे न पड़े । आप जो ज्यादा से ज्यादा लोगों को बिजली देना चाहते है वह अच्छा है और इस एम से कोई मतभेद नहीं रहता । लेकिन जो लोगों का आप फायदा करना चाहते हैं वह फायदा इस तरह से नही हो सकता है । जब आप सभी को बिजली की सुविधा मुहैया करना चाहते हैं तो जो शुरू में दरख्वास्त देता है उसी पर सारा भार डालना कहा तक जायज है ? मैंने देखा है कि आपके एडवाइजरी बोर्ड ने एक जगह पर तजवीज पेश की थी कि सारे का सारा खर्चा और तरह से वसूल किया जाए और यह जो शर्त है यह हट जाए । अब गवर्नमेंट इस बिल को ज्वायट कमेटी के पास भेज रही है और मैं समझता हूं कि वह कमेटी इस पर अवश्य विचार करेगी लेकिन वह कमेटी भी इस बारे में ज्यादा मददगार साबित नही हो सकती । गवर्नमेंट को ही कोई न कोई तरीका निकालना चाहिए ताकि जो बिजली आप घर घर मे पहुचाना चाहते है उससे लोग फायदा उठा सकें ।

आपने थोड़ी सी रियायतें कन्ज्यूमर्स को भी दी है और उनके कुछ अख्त्यारात भी बढ़ाये हैं । इसके लिए मैं आपको मुबारिकबाद देता हूं । आपने कंज्यूमर्स को कुछ हकूक लाइसेंसीज के मुताल्लिक और साथ ही साथ गवर्नमेंट इलैक्ट्रिसिटी बोर्डस के मुकाबले में तथा दूसरे बोर्डस के मुकाबले में दिये हैं । और उनकी वही शिकायतें रफा कर दी हैं । सो फार सो गुड । लेकिन असल सवाल इसमें

हल नहीं होता है। उसका हल इस तरह से नहीं हो सकता कि लाइसेंसीज के खिलाफ गवर्नमेंट एक्शन तो ले लेकिन जो स्टेट गवर्नमेंट्स हैं और जो उनके बोर्ड हैं, उनके खिलाफ कौन एक्शन लेगा। वहा तो उनकी मोनोपोली है, जो चाहेंगे करेंगे, जो नहीं चाहेंगे नही करेंगे। हमें मालूम है कि जो बड़े बड़े अफसरान है और जो अपना ताल्लुक कम्पनीज के साथ रखते हैं वे किस तरह की जायज और नाजायज बातें करवाते हैं। वे किस तरह से मनमानी करते हैं और किस तरह से काम करवाते हैं यह आप से भी छिपा हुआ नही है। मुझे मालूम नहीं कि यह चीज मिनिस्टर साहब को मालूम है या नही लेकिन यहा पर यह लिखा हुआ है कि उन को और भी पावर्स दे दी गई हैं। मैं भी एक इलैक्ट्रिसिटी कम्पनी का २५ बरस से डायरेक्टर हू। मुझे मालूम है कि किस तरह से लोग कम्पनी पर दबाव डालते हैं। अब आप इस बिल की क्लाज १५ में जो नया सैक्शन २२(ए) ओरिजनल एक्ट में बढाने जा रहा रहे है और जिस के द्वारा आप नई पावर्स स्टेट गवर्नमेंट्स को देने जा रहे हैं उस का एक चीज के बारे मे मैं स्वागत करता हू। आप ने लिखा है कि जो लाइफ आफ दी कम्युनिटी के लिये जरूरी है उस को प्रेफ़ैंस दी जा सकती है। इस की कोई मुखालिफत नही करता। लेकिन बाकी मामलो में जो प्रफैंस दी गई है, उस पर मुझे एतराज है। महज इसलिए प्रेफ़ैंस दी जाय कि वह गवर्नमेंट का काम है, गवर्नमेंट का होटल है या गवर्नमेंट के अफसरान के ठहरने की जगह है, इस बिना पर कि यह गवर्नमेंट का है, कतई नाजायज है। हम ने सारे अण्डरटेकिंग्स के बारे मे यह एक फंडामेंटल उसूल माना हुआ है कि किसी को कोई रियायत नही दी जायगी। रेलवे के बारे में हम ने कहा है कि सिवाय एमरजेंसी के व कोई रियायत नही दिखा सकती हैं। सिर्फ एमरजेंसी में ही वे कोई रियायत दे सकती हैं। यहा पर भी अगर एमरजेंसी में कोई रियायत देने की बात हो तो मैं उस पर एतराज नही करूंगा। मुझे कोई एतराज नही है कि जो चीज लाइफ आफ दी कम्युनिटी के लिये जरूरी है, उस को प्रफैंस दी जाय। लेकिन इस को जनरल बना देना और गवर्नमेंट को इस तरह अख्तयार देना कि इस को बहाना बना कर वह जो चाहे कर ले, मैं मुनासिब नही समझता हू। इस का मतलब तो दूसरो का गला घोटना हुआ। इस तरह से अनड्यू फायदा उठाया जाय और अनड्यू हार्डशिप पब्लिक को हो, इस के सीड्स इस में मौजूद हैं। यह मुनासिब नही है। पब्लिक के साथ इस तरह का डिस-क्रिमिनेशन करना वाजिब नही है किसी भी यूटिलिटी कसर्न में।

मैं मानता हू कि चन्द बातो में यह बिल मुफीद है। लेकिन मेरी शिकायत यह है कि जिस तरह से थोड़ा अर्सा हुआ इस हाउस के अन्दर आप एक शिपिंग बिल लाये थे और उस पर आप ने एक सिलैक्ट कमेटी भी बिठाई थी और उस कमेटी को यह अख्तयार दिया था कि वह एम्स ऐण्ड आबजैक्ट्स को देखते हुए उस बिल पर विचार करे और उन को प्राप्त करने के तरीके सुझाये और उस में तरमीमें भी करे, उसी तरह से इस बिल के बारे में किया जाना चाहिये था। उस कमेटी के जो अख्तयारात थे वे बहुत बड़े थे और उस से कहा गया था कि वह समान जराये अख्तयार करे जहा तक इस बिल के एम्स को पूरा करने का ताल्लुक है। इस बिल के बारे में ऐसा ही किया जाना चाहिये था। इस बिल पर भी आप एक कमेटी बनाने जा रहे हैं और उस के अधिकार भी काफी वसीह होने चाहियें। उस को यह अधिकार होना चाहिये कि इस के जो एम्स एण्ड आबजैक्ट्स हैं उन को पूरा करने के तरीके बतलाये और तरमीमें करे।

इस बिल के जरिये जो १९१० का बिल है, उस को आप एमेंड करने जा रहे हैं। लेकिन जिस तरह से देश में आप बिजली के बारे में सहूलियतें मुहैया करना चाहते हैं, ज्यादा से ज्यादा फायदा लोगों को पहुंचाना

[पंडित ठाकुर दास भार्गव]

चाहते हैं, उस के बारे में वह एम और आबजैक्ट और एगल आफ विजन आफ एप्रोच मैं इस बिल में नहीं देखता हूं । मैं चाहता हूं कि सिलैक्ट कमेटी शिपिंग बिल की बेसिस पर नये सिरे से इस पर विचार करे और जो एलैक्ट्रिसिटी का बैस्ट यूज है उस को ब्रिंग एबाउट करने के लिये क्या कुछ किया जाना चाहिये यह हमें बतायें और तरमीमें पेश । इस में यह भी होना चाहिये कि प्रेफ्रेंस दिया जाय उन चन्द चीजों को जिन के अन्दर इलैक्ट्रिसिटी का बैस्ट यूज हो सकता है। आज बिजली पुराने जमाने की तरह उन चीजों में नहीं रही है जोकि आम इस्तैमाल में न आती हो । अब इस को महज चन्द इंडस्ट्रियल कन्सर्न ही इस्तेमाल नहीं करते । आज बिजली इतनी ही जरूरी हो गई है जितना कि पानी और हवा । इसलिये आज बिजली के मामले में लोगों के हुकूक उस बेसिस पर डिटरमिन किये जाने चाहियें जैसे कि दूसरी इन्सानी जरूरियात के लिये । इस वास्ते मैं यह चाहता हूं कि इस बिल में एक ऐसी दफा होनी चाहिये जिस में यह बतलाया जाये कि बिजली का बैस्ट यूज क्या है । मैं समझता हूं कि मौजूदा जमाने में बिजली का बैस्ट यूज एग्रीकल्चर की मदद के लिये होना चाहिये । दूसरा दरजा मैं चाहता हूं कि स्माल और काटेज इंडस्ट्रीज को दिया जाये ताकि देश की अनएम्पलायमेंट दूर हो सके जिस की वजह से कि देश को सब से ज्यादा नुक्सान पहुंच रहा है । और मैं चाहता हूं कि तीसरा दरजा बिग इंडस्ट्री को, ट्रांस्पोर्ट सिस्टम को, दिया जाय और आखिर में बिजली लाइटिंग, फैन्स वगैरह के लिये दी जाये । मैं इस बिल में यह चीज नहीं देखता । हम देखते हैं कि जिस बिजली को हम किसी जमाने में दूसरा दरजा देना चाहते थे उस ने आज पहला दरजा हासिल कर लिया । जब हम ने हीराकुड, डी० वी० सी० और भाखरा डैम शुरू किया था तो हमारी यह नीयत थी कि इस से ज्यादा से ज्यादा पानी देने का इंतिजाम किया जायेगा । बिजली को दूसरा दरजा दिया था । लेकिन अब इन तीनों जगह बिजली को वह जगह मिल गई है जोकि पहले हम को मकसूद नहीं थी । अब बिजली को बहुत ज्यादा फौकियत हासिल हो गई है । अब बिजली बहुत ही जरूरी चीज बन गई है । लेकिन आप ने भाखरा की बिजली का क्या इस्तेमाल किया । आप ने वायदा किया था कि आप भिवानी के इलाके में ट्यूबवैल लगायेंगे और बिजली की मदद से उन को चला कर वहां पानी का इन्तिजाम करेंगे । लेकिन आप ने आज तक ऐसा नहीं किया । आप का प्लान था कि भाखरा डैम से जो बिजली पैदा की जायेगी वह राजस्थान को भी दी जायेगी । उसी रास्ते में लुहारू का इलाका भी पड़ता है । अगर आप राजस्थान को बिजली देते और साथ साथ लुहारू में भी ट्यूबवैल लगा कर पानी का इन्तिजाम करते तो बहुत ज्यादा पैदावार होती । हालांकि इस काम के लिये ६५ लाख रुपया मंजूर किया गया था लेकिन आज तक न राजस्थान को बिजली मिली और न लुहारू के इलाके को जिस से कि वहां के लोगों को फायदा पहुंचता । जब भाखरा डैम की बिजली का किस्सा हुआ तो बड़े भारी वायदे किये गये थे हमारे तरफ के लोगों से । एक मिनिस्टर साहब गुड़गांवा पहुंचे । वहां का पानी का किस्सा बहुत अरसे से आप के रूबरू चला आता था । आज तक उस इलाके को पानी नहीं मिला है । मिनिस्टर साहब ने वहां जा कर कहा कि तुम परवाह मत करो । अब यहां बिजली बनेगी उस के जरिये नहर से भी सस्ता पानी तुम को दिया जायेगा । उन्हों ने वायदा किया था कि जो डिस्ट्रीब्यूशन मेन्ज का खर्चा होगा उस को गवर्नमेंट सबसिडी देगी । लेकिन मुझे अफसोस के साथ कहना पड़ता है, कि वह सफेद झूठ निकला । आप देखें कि इस इलाके में एक गरीब आदमी को न पानी मिलता है और न बिजली मिलती है । तो मैं पूछना

चाहता हूँ कि गरीब आदमी के लिये दफा १४ कान्स्टिट्यूशन एक्ट का क्या इस्तेमाल किया जा रहा है । पहली फाइव इयर प्लान के वक्त हमने सुना था कि जब सैकिंड फाइव इयर प्लान आयेगी तो दफा १४ का इस्तेमाल बैकवर्ड इलाकों के लिये होगा । लेकिन जिन इलाकों में अभी तक गवर्नमेंट पानी नहीं दे सकी है उन के साथ इन्साफ करना चाहिये । अगर आप वहां नहरों से पानी नहीं दे सकते तो ट्यूब वैल बना कर बिजली के जरिये पानी देना चाहिये ताकि वहां के लोग भी खुशहाल हो सकें और ज्यादा अनाज पैदा कर सकें । मुझे यह अर्ज करने में जरा भी तअम्मुल नहीं है कि आपने यह नहीं सोचा कि बिजली का बेस्ट यूज क्या होना चाहिये । मेरी नाकिस राय में तो उसका बेस्ट यूज यही हो सकता है कि उस का एग्रीकल्चर के वास्ते काम में लाया जाये । उस के बाद दूसरा जरूरी यूज यह हो सकता है कि बिजली को स्माल और काटेज इंडस्ट्रीज के लिये दिया जाये और बाद में बिग इंडस्ट्री को देना चाहिये । बिग इंडस्ट्री तो खुद अपना इन्तिजाम कर लेती है । आप की जो तमाम डी० वी० सी० की बिजली पैदा हो रही है वह बिग इंडस्ट्री ही को दी जा रही है । बिग इंडस्ट्री तो अपना इन्तिजाम खुद कर लेती है । गवर्नमेंट को तो यह देखना चाहिये कि स्माल इंडस्ट्री को बिजली मिले । हम अम्बर चरखे का बहुत शोर सुनते थे पर अब नहीं सुनते । अगर उस को बिजली से चलाया जाता तो बेरोजगारी का मसला बहुत हद तक दूर हो जाता । इसलिये मैं चाहता हूं कि दूसरी प्रायॉरिटी स्माल इंडस्ट्री को दी जाये । यह चीज इस सारे बिल में नहीं दिखाई देती ।

मैंने इस अमेंडिंग बिल का मुकाबला पुराने एक्ट से किया है । मैं देखता हूं कि दस या १५ सेक्शन को छोड़ कर बाकी हर एक सेक्शन को आपने अमेंड किया है । ऐसा अमेंडिंग बिल लाने का क्या मतलब जबकि पिछले एक्ट का हर एक सेक्शन अमेंड किया गया हो । इस से तो अच्छा होता कि आप नया बिल लाते जिस से कि कोई नतीजा निकलता । मैं चाहता हूं कि इस बिल को अच्छा और आसानी होने के लिये यह जरूरी है कि इस में यह बतलाया जाय कि बिजली का बेस्ट यूज क्या होना चाहिये ।

इस के अलावा इस बिल में कंज्यूमर्स की उन तकलीफों को दूर करने के वास्ते भी प्राविजन नहीं है जिन की वजह से उन को लाइसेंसीज की तरफ से परेशानी रहती है । इस तरफ भी तवज्जह नहीं दी गई है । इसलिये मैं दो तीन खास चीजों की तरफ आप की तवज्जह दिलाना चाहता हूं ।

पहला सवाल जिस की तरफ मैं खास तौर से सरकार की तवज्जह दिलाना चाहता हूं वह सर्विस लाइन का सवाल है । यह सही है कि इस मामले में कुछ इम्प्रूवमेंट हुआ है लेकिन वह काफी नहीं है । एक गरीब आदमी के रास्ते में जो कि किरायेदार है अभी भी बिजली लेने में बड़ी दिक्कतें हैं । उस से डिस्ट्रीब्यूशन मेन का १५ पर सेंट कास्ट मांगा जाता है । सिलेक्ट कमेटी को सोचना चाहिये था या गवर्नमेंट के जरिये या किसी और सिस्टम के जरिये इस कास्ट को कम किया जाये और जितने आदमी उस लाइन से फायदा उठायें उन सब पर यह कास्ट बंट सके । ऐसी कोई तजवीज लानी चाहिये । मैं चाहता हूं कि यह कास्ट कम से कम हो । मैं यह भी जानता हूं कि दोनों तरफ मुश्किल है । एक तरफ तो हम यह नहीं कह सकते कि कंट्रैक्टर कितने वक्त तक बिजली लेगा और दूसरी तरफ हम यह भी नहीं चाहते कि लाइसेंसी ज्यादा फायदा उठा ले । तो मैं चाहता हूं कि कोई ऐसा साल्यूशन निकालना चाहिये कि जिस से यह खर्चा कम से कम हो सके अगर पूरा एलिमिनेट नहीं हो सकता है ।

दूसरे कंज्यूमर्स को मीटर की वजह से तकलीफ होती है । लाइसेंसी मीटर का

[पंडित ठाकुर दास भार्गव]

बहुत ज्यादा किराया लेते हैं। कुछ अरसा हुआ कि एक मीटर १६ रुपये का आता था पर किराये मे इससे कई गुना ज्यादा ले लिया जाता है। एक दिक्कत और यह है कि मीटर लाइसंसी का लगता है पर अगर खर्च करने वाले को यह शक हो कि मीटर ठीक न होने की वजह से उसे ज्यादा पैसा देना पड़ रहा है तो मीटर की जांच के लिए उसको काफी पैसा देना पड़ता है। कुछ कम्पनियों मे इसके लिए दस रुपया मकर्रर कर रखा है कुछ ने तीन रुपये। यह बहुत ज्यादा है। इसलिए कोई ऐसा तरीका होना चाहिए कि इन मीटर्स का कुछ अरसे के बाद चैकिंग हुआ करे और यह देखा जाये कि वे ठीक काम कर रहे है या नही। आजकल अगर कोई मीटर की जांच के लिए दरख्वास्त देता है तो उसको काफी रुपया खर्च करना होता है। यह प्राहिबिटिव है।

इसके अलावा जो कंज्यूमर अपना प्राइवेट मीटर लगाना चाहे उसको ऐसा करने की इजाजत होनी चाहिए। उन लोगों को कम्पनी का मीटर लगाने के लिए कम्पैल नही किया जाना चाहिए। कानूनी हैसियत तो अब भी यह है कि अगर कोई शख्स अपना मीटर लगाना चाहे तो वह लगा सकता है, लेकिन वह चीज प्रेक्टिस मे नही है। इसलिए सिर्फ कानून होना ही काफी नही है। इस तरह की प्रेक्टिस भी होनी चाहिए कि अगर कोई चाहे तो अपना मीटर लगा सके।

एक्सपेंसिज आफ दि सर्विस लाइन और मीटरों के अलावा एक बड़ी भारी दिक्कत यह है कि एलेक्ट्रिसिटी की कास्ट उस की जनीरेशन की कास्ट के मुकाबले में बड़ी एग्जार्बिटेन्ट है। इस हाउस में आज और कल कुछ फिगर्ज इस के मुताल्लिक दी गई थी जिन से यह पता चलता है कि जेनीरेशन की कास्ट तो कुछ भी नही होती है। मैं ने दिल्ली की इलैक्ट्रिसिटी के बारे मे एक सवाल पूछा था, जिस के जवाब मे बताया गया कि जेनीरेशन की कास्ट बिल्कुल इनसिग्नीफ़िकेन्ट है। जहां तक मुझे इल्म है, दिल्ली में और शहरों के मकाबले में बिजली का खर्चा बहुत कम है। कई शहरों में आठ आने फी यूनिट तक लिया जाता है प्राम्प्ट पेमेंट के लिए एक आना की रियायत दी जाती है। ऐसे भी इलाके है, जहां एक रुपया, सवा रुपया फ़ी यूनिट तक लिया जाता रहा है और हो सकता है कि आज भी लिया जाता हो, सवाल यह है कि इसको कैसे बन्द किया जाय। सच तो यह है कि आज कास्ट आफ़ जेनीरेशन और कास्ट आफ सप्लाई में यानी कनज्यूमर्ज को जिस कीमत पर बिजली दी जाती है, उस में इतना तफ़ावुत है कि गवर्नमेंट को इस सारी प्राबलम का प्रोब करना चाहिए कि किस तरह से लोगो को सस्ती बिजली मुहैया की जा सकती है। मैं अर्ज करना चाहता हूं कि सस्ती बिजली पैदा करना और सप्लाई करना इतनी बड़ी प्राबलम है कि आप अगर इस प्राबलम को साल्व करें, तो बाकी की प्राबलम्ज साल्व हो जाती हैं। जब तक यह साल्व नही होगी, तब तक आप लोगो को किस तरह सस्ती बिजली दे सकेंगे, यह बात समझ में नही आती। मै तो नही जानता कि इस में कहावत क्या है, क्योंकि मैं कोई एक्सपर्ट नही हूं। लेकिन इस मे जरूर कोई ऐसा सनेग है, जिस की वजह से गवर्नमेंट इतना ज्यादा चार्ज करने के लिए मजबूर है। गवर्नमेंट प्राइवेट कम्पनियो को कैसे मजबूर कर सकती है, जब कि उस के रेट्स प्राइवेट कम्पनियो के रेट्स से कही ज्यादा हैं। हम देखते हैं कि पंजाब मे गवर्नमेंट का ट्रेंड प्राइवेट कम्पनियो को अपने हाथ में लेने का है। मैं इस को बुरा नही समझता हूं। अगर गवर्नमेंट को कोई चीज अपने हाथ में लेनी चाहिए, तो वह इलैक्ट्रिसिटी डिपार्टमेंट है और उसे अपने हाथ मे ले कर उसे खुद चलाना चाहिए। लेकिन दिक्कत यह है कि गवर्नमेंट के मकाबले में प्राइवेट कम्पनियां

सस्ते तौर पर काम करती हैं, उन के रेट्स गवर्नमेंट से कहीं नीचे हैं और उन की सर्विस ज्यादा एफ़िशेन्ट है। सारे कन्ट्री में पालिसी तो यह होनी चाहिए कि आहिस्ता आहिस्ता सब प्राइवेट कम्पनीज को गवर्नमेंट अपने हाथ में ले ले, बशर्ते कि बिजली सस्ती हो और सर्विस एफ़िशेन्ट हो। ये दोनों कन्डीशन्ज बहुत मुश्किल हैं। अगर ये शर्तें पूरी हो जायें, तो फिर यह काम गवर्नमेंट को खुद चलाना चाहिए। लेकिन मैं देखता हूं कि गवर्नमेंट न तो सस्ती बिजली देती है और न ही उस की सर्विस एफ़िशेन्ट है और इस के बावजूद लगातार कानून बनते जा रहे हैं, जिन के जरिये कम्पनीज को अच्छी तरह कन्ट्रोल किया जा सके, उन को तकलीफ़ दी जा सके और उन को रेक्विज़िशन वगैरह की धमकी दे कर एक खास तरीके से बरतने पर मजबूर किया जा सके। मैं अर्ज करना चाहता हूं कि यह पालिसी ठीक नहीं है।

बिजली बनाने का हमारे देश का पोटेंशियल बहुत बड़ा है, जिस का इस्तेमाल करने पर हमारे देश को बहुत फायदा हो सकता है। इस हालत में मुझे अपनी हैल्पलैसनेस और गवर्नमेंट की हैल्पलैसनेस देख कर बड़ा अफसोस होता है कि इस पोटेंशियल का पूरी तरह से इस्तेमाल नहीं किया जा रहा है। पाटिल साहब ने एक और मौके पर बताया था कि मध्य प्रदेश में एक दरया है, जिस के जरिये बिजली पैदा कर के सारे हिन्दुस्तान को दी जा सकती है। यह बात उन की स्पीच में दर्ज है। मैं यह पूछना चाहता हूं कि हमारे देश में लोहे के तीन तीन कारखाने लगाए जा रहे हैं, दूसरे कारखानों का भी कोई ठिकाना नहीं है, तो फिर ऐसे एक्सेसेरीज और इम्पलीमेंटस वगैरह क्यों नहीं तैयार किए जाते, जिन से इलैक्ट्रिसिटी का काम आगे बढ़े, जिन से लोगों को बिजली सस्ती मिल सके। मैं तो यह चाहूंगा कि इलैक्ट्रिसिटी के मुताल्लिक जो भी प्राग्रेस हमारे देश में हर साल हो, उस को बाकायदा हाउस के सामने रखा जाना चाहिए।

जनाब, साइन्स में कहा जाता है कि Heat is convertible into electricity, and electricity is convertible into heat, वाटर भी वहां होता है और वहां साउंड भी निकलती है—एक दूसरे में चेंज हो जाते हैं। उस का एक तरीका तो मैं जानता हूं। बैकवर्ड एरियज में इलैक्ट्रिसिटी के जरिये कूओं से पानी निकाला जा सकता है। मैं यह चाहता हूं कि हमारे देश में जितने बैकवर्ड एरियाज हैं, उन के जानिब सब से पहले तवज्जह दी जाय और इलैक्ट्रिसिटी के जरिये सब से पहले जमीन से पानी निकाला जाय क्योंकि उस का सब से पहला, सब से जायज और सब से एफ़िशेन्ट इस्तैमाल यही है और इसी से बैकवर्ड एरियाज को तरक्की करने का मौका मिलेगा। हम ने कई बार पहले भी कहा है कि कान्स्टीच्यूशन की दफ़ा ४४ पर पूरी तरह अमल नहीं होता है। हम चाहते हैं कि उस को पूरा करने के लिए कदम उठाए जायें। बैकवर्ड एरियज में बिजली पहुंचा कर आप इस दफा के मकसद को पूरा कर सकते हैं।

मेरे कुछ दोस्त दफा ७ और ७ ए में, जो कि कम्पनीज को मुआवजा देने के मुताल्लिक है, तब्दीली करना चाहते हैं।

13.30 hrs.

[MR. DEPUTY-SPEAKER *in the Chair*]

मैं अर्ज करना चाहता हूं कि जो तरीका १९१० से चला आया है, वह बिल्कुल दुरुस्त और मुनासिब है और हिन्दुस्तान के मौजूदा हालात में फेयर मार्केट वैल्यू के तरीके के अलावा और कोई तरीका मुनासिब नहीं है। मुझे खुशी है कि गवर्नमेंट ने इस को रखा है। यह मुश्किल नहीं है।

१९४८ के इलैक्ट्रिसिटी एक्ट में आप ने पांच परसेंट से ज्यादा डिविडेंड देने की

[पंडित ठाकुर दास भार्गव]

अमानत की है। रीज़नेबल रिटर्न की तारीफ़ इस में मौजूद नहीं है।

The Deputy Minister of Irrigation and Power (Shri Hathi): That stands; that is a separate piece by itself.

पंडित ठाकुर दास भार्गव मैं बहुत अर्से से देख रहा हूं। मैं भी पच्चीस बरस से ज्यादा अरसे से एक इलैक्ट्रिसिटी कम्पनी का डायरेक्टर हूं। मैं जानता हूं कि पांच परसेंट से ज्यादा मुनाफ़ा नहीं दिया जाता है। मेरी समझ में नहीं आता कि किस तरीके से हम बहुत ज्यादा मुनाफ़ा हड़प कर जाते हैं। मुझे कभी भी इसका पता नहीं लगा, हालां कि मैं इतने अरसे से इन हिसाबात को देखता आया हूं। यह एक सफिशेन्ट सेफगार्ड है कि पांच परसेंट से ज्यादा डिविडेंड नहीं बांटने दिया जाता है, लेकिन अगर एक्चुअल एग्जीक्यूशन में कोई खराबी है, तो उस को आप टाइट कर दीजिए। आप पांच परसेंट का प्राफिट दीजिये और बाकी का इस्तेमाल इंडस्ट्री और कनज्यूमर्स का फायदा पहुंचाने के लिए कीजिए। यह उसूल ठीक है।

आखिर में मैं यह अर्ज करूंगा कि मेरी असल शिकायत यह है कि इस एक्ट में एम्ज़ एंड आबजेक्ट्स नहीं रखे गए हैं और एडवाइज़री बोर्ड को काफी पावर्ज़ नहीं दी गई हैं। उस में कनज्यूमर्ज़ का रिप्रजेन्टेशन नहीं है, जो कि बहुत ज़रूरी है। मैं यह भी अर्ज़ करना चाहता हूं कि अब अमेंडिंग बिल्ज़ का ज़माना नहीं है, जो कि निस्फ सदी के बाद पेश किये जाते हैं। अब मुकम्मल और नये बिल पेश करने का वक्त है। मैं चाहता हूं कि इस बिल को सिलेक्ट कमेटी में री-आरियन्टेट कर के वापिस इस हाउस में लाया जाय, ताकि हम को तसल्ली हो कि इस बहुत बड़ी पावर से हिन्दुस्तान की सारी जनता और खासकर बैकवर्ड एरियाज़ की तरक्की के लिए फायदा उठाया जायगा और इस देश को एग्रीकल्चरल प्रोडयूस को बढ़ाने के लिए भी उस से मदद ली जायगी।

Shri Vajpayee *rose*—

Mr. Deputy-Speaker: The hon. Members shall be brief; most of the points have been made.

श्री वाजपेयी (बलरामपुर) : उपाध्यक्ष महोदय, चूंकि यह विधेयक दोनों सदनों की संयुक्त समिति को सौंपा जा रहा है, इस लिए इस के सम्बन्ध में जो ब्यौरे की बातें हैं, उन में इस समय मैं जाने का प्रयत्न नहीं करूंगा। जहां तक उपभोक्ताओं को अधिक सुविधायें देने का सवाल है, यह विधेयक थोड़ी दूर तक स्वागत के योग्य है। लेकिन और भी ऐसी सुविधायें हैं, जिन के सम्बन्ध में इस विधेयक में व्यवस्था की जानी चाहिए थी, लेकिन ऐसा मालूम होता है कि सरकार अभी बिजली के उत्पादन, उस के समुचित वितरण और उस के मूल्यांकन के सम्बन्ध में कोई स्थिर नीति निर्धारित नहीं कर सकी है और इस लिए समय समय पर टुकड़ों के रूप में विधेयक पेश किये जाते हैं जो उद्देश्य को पूरा नहीं करते। इस विवाद में बिजली उद्योग के, जो कि निजी हाथों में है, राष्ट्रीयकरण करने का भी सवाल उठाया गया है। मुझे भय है कि मैं इस सुझाव से सहमत नहीं हूं। अनुभव ऐसा है कि सरकार ने जहां जहां कम्पनियों को अपने हाथ में लिया है जैसे कानपुर में, वहां दर भी बढ़ी है, उपभोक्ताओं की कठिनाइयां भी बढ़ी हैं और बिजली का विस्तार करने में जैसी तत्परता दिखाई जानी चाहिये उसका भी अभाव रहा है। राष्ट्रीयकरण हमारे राष्ट्र की सभी समस्याओं का सभी रोगों का रामबाण इलाज नहीं है। जहां राष्ट्रीयकरण आवश्यक है वहां किया जाये, जहां उसकी आवश्यकता नहीं है, जैसे कि बिजली के सम्बन्ध में, वहां नहीं किया जाना चाहिए। यह ठीक है कि जिन व्यक्तिगत हाथों में बिजली का

उपयोग है, उन पर नियंत्रण किया जाये, उनका नियमन हो और हम इस बात को देखें कि वे उपभोक्ताओं को अच्छी से अच्छी सेवा प्रदान करें। लेकिन इस सम्बन्ध में शासन के हाथ में एकाधिकार आना अनुपयुक्त है, असामयिक है, आर्थिक दृष्टि से भी और प्रशासन की दृष्टि से भी। जैसे हम जो बिजली का उत्पादन बढ़ा रहे हैं, नये बांधों के द्वारा, जल योजनाओं के द्वारा, वह सारी बिजली शासन के प्रभुत्व में है, उसका वितरण भी शासन के हाथ में है और मुझे यह दुःख के साथ कहना पड़ता है कि उस बिजली के वितरण की जो व्यवस्था है वह सतोषजनक नही है।

बिजली का उत्पादन बढ़ना चाहिए। बिजली की लाइनें राष्ट्र के जीवन मे वही स्थान रखती हैं जो पुरुष के शरीर में रगो का होता है। रगो से खून दौड़ता है और बिजली की तारो से जीवन की गति दौड़ती है। सम्पूर्ण देश मे हम बिजली की तारो का जाल फैलायें, औद्योगिक दृष्टि से, आर्थिक दृष्टि से यह आवश्यक है। लेकिन इस बात का ध्यान जरूरी है कि हम बिजली का उत्पादन बढ़ा रहे हैं, उसका लाभ उस वर्ग को मिलना चाहिए जो शताब्दियो से दरिद्रता के अन्धकार मे पड़ा है। आज भी हजारो गाव ऐसे हैं जहा सूर्य के छिपते ही जीवन की गति बन्द हो जाती है, मौन का अम्बर छा जाता है, सारा कार्यकल्लाप समाप्त हो जाता है। उन गावो में बिजली पहुचाने और उन गावो में रहने वालो को सस्ती दर पर बिजली प्रदान करने की ओर शासन को जितना ध्यान देना चाहिए था उतना उसने नहीं दिया है।

मैंने अपने क्षेत्र मे देखा है और मेरे मित्र श्री सिंहासन सिंह जी ने भी इसका उल्लेख किया है कि उत्तर प्रदेश के पूर्वी जिलो मे किसान इतने गरीब हैं कि वे घर मे बिजली लगवाना तो अलग रहा बिजली से प्राप्त होने वाला पानी भी दर की वृद्धि के कारण ले नही सकते हैं। और यह स्थिति तब है जबकि दर में एक आने की कमी कर दी गई है। शासन ने इस बात को स्वीकार किया है कि जो सिंचाई की सुविधायें विकास योजनाओं के अन्तर्गत उपलब्ध की गई हैं, किसान उनका पूरा लाभ नही उठाते हैं। इसका अगर सब से बड़ा कोई कारण है तो यह है कि उनके पास ट्यूबवैल का पानी लेने के लिए जितनी धनराशि होनी चाहिए, उतनी नही होती है। आज आवश्यकता इस बात की है कि हम बिजली को गावो की ओर ले जाने को प्राथमिकता दें, गृह उद्योगो को विकसित करने के लिए जिस से बेकारी का निराकरण किया जा सकता है, बिजली का सब के लिए सुलभ होना, सस्ता होना बहुत आवश्यक है। इसके साथ ही साथ बिजली की दर घटाने पर भी विचार होना चाहिए। जैसे पंडित ठाकुर दास भार्गव कह रहे थे १२ आने यूनिट, एक रुपया यूनिट के हिसाब से बिजली दी जा रही है। ग्रामीण इस भाव पर बिजली से लाभ उठा नही सकते हैं, किसान उसे प्राप्त नही कर सकते हैं और परिणाम यह है कि बिजली से जो लाभ हो रहा है वह नगरो तक ही सीमित रहता है या सीमित है, जहा पहले से ही बिजली उपलब्ध है। नगरो की बिजली की चमक बढ़ती जा रही है लेकिन गावो के अंधेरे में भी वृद्धि हो रही है। यह समाजवादी समाज के ढाचे का आदर्श नही हो सकता है। आवश्यकता इस बात की है कि सरकार इस सम्बन्ध मे गम्भीरता से विचार करे।

मुझे यह देख कर खेद हुआ है कि इस विधेयक मे इस उद्देश्य की पूर्ति के लिए कोई भी कदम नही उठाये गये हैं। यह विधेयक उस उद्देश्य की पूर्ति के लिए नही है। आपको एक ऐसा समन्वित और विस्तृत विधेयक लाना चाहिए था जिस मे इस बात का भी पूरा विचार किया जा सकता।

इस विधेयक के अन्तर्गत स्टेट इलैक्ट्रिसिटी बोर्ड्स और स्टेट गवर्नमेंट्स और लोकल बाडीज का जो विभागीकरण किया

[श्री वाजपेयी]

गया है, मैं समझता हूं वह ठीक है । अगर व्यक्तिगत प्रयत्न से कोई बिजली के कारखाने चलते हैं तो उन्हें सरकार सीधे अपने हाथ में लेने की कोशिश न करे, उसमें क्षतिपूर्ति की समस्या पैदा होगी, व्यक्तिगत हाथों में पड़े हुए धन को हमें बाहर लाना है और जहां पर व्यक्तिगत धन लगा हुआ है, उसको अपने हाथ में लेकर अपने राष्ट्रीय धन को उसमें फंसा दें, मैं समझता हूं कि यह कोई सामयिक नीति नहीं होगी ।

इसके साथ ही जहा तक बिजली के उपभोक्ताओं का सम्बन्ध है, उनके सम्बन्ध में वह संशोधन किया गया है कि अगर कोई पहले बिजली ले तो जो बिजली लगाने में खर्चा होगा उसके लिए अब छः आदमियो की आवश्यकता नहीं होगी, केवल दो ही आदमियों की आवश्यकता है । मेरी समझ में नही आता कि यह दो आदमियो का प्रतिबन्ध क्यों लगाया गया है । जो भी धनराशि जमा की जायेगी वह एक व्यक्ति करा सकता है और उस पर कोई रोक नहीं होनी चाहिए । मैं निवेदन करता हूं कि इस तरह का संशोधन किया जाये जिस से एक ही व्यक्ति अगर चाहे तो बिजली प्राप्त कर सके । १५ फीसदी जो खर्चे की बात है उसके लिए जो पहले बिजली लेगा, वह एक प्रकार उसके लिए दंड होगा । होना तो यह चाहिए कि उसे कुछ सुविधा मिले । अब यह होगा कि मुहल्ले के लोग ऐसे होंगे जो यह बात देखते रहे कि पहले कोई दूसरा व्यक्ति बिजली ले और वे देर से लें ताकि उनको फायदा हो सके और जो दूसरा व्यक्ति है वह दंड का भागी बने । मैं समझता हू यह स्थिति ठीक नही है । इसके सम्बन्ध मे भी विचार किया जाना चाहिए ।

जहा तक किरायेदारो का सवाल है जो संशोधन किया गया है, मैं उसका स्वागत करता हूं । लेकिन अनेक राज्यो मे ऐसे कानून है किरायेदारो और मालिक मकानों के बारे मे कि जो उस संशोधन से जो इस विधेयक में कर रहे हैं, प्रभावहीन हो सकते हैं और किरायेदारो को जो हम सुविधा देना चाहते हैं वह सुविधा उनको न मिले । मैं समझता हूं कि संयुक्त समिति इन सारी बातों पर विचार करेगी ।

अन्त में मैं निवेदन करना चाहता हूं कि शासन बिजली के उत्पादन, उसके वितरण और उसके उचित मूल्यांकन के सम्बन्ध में एक राष्ट्रीय नीति का निर्धारण करे जिस से ग्रामों में विशेषकर ग्रामोद्योगों के लिए और समाज के उपेक्षित वर्ग के लिए सस्ते दर पर बिजली सुलभ करने का प्रबन्ध हो सके ।

Pandit D. N. Tiwary (Kosaria): Mr. Deputy-Speaker, Sir, although the Bill before the House is not a full and comprehensive measure, I thank the hon. Minister for it. Most of the points have been covered and I wish to lay stress on one or two points only.

At present electricity is utilised for production of wealth and not only for lighting the houses. So, I would request the hon. Minister and the Members of the Joint Committee to give preference to the rural areas for encouraging cottage industries, etc. So long we have seen that only urban areas have been given preference and the rural areas have been neglected. Now the time has come when we should give preference to the rural areas. We see intensive activity for the production of electricity in the country, but there is no proper distribution

Some States have been neglected totally For instance, Bihar, especially North Bihar, is one such area. Although we have got the DVC there and the Bihar State has to pay a very heavy sum as share in that undertaking, Bihar is deriving very little benefit from that project. No irrigation facilities are given to Bihar from DVC.

Although electricity has been given to Bihar, it is given only to the industrial areas and coal fields. Very few villages have been benefited by this electricity. I have taken the case of North Bihar because there was to be a thermal plant at Barauni, but it is being postponed from year to year and I do not know when that will be set up. So, the economy of the whole of North Bihar is in a very bad condition and no industries can be started. So far as agriculture is concerned, although we have got tubewells, they are likely to remain idle for want of electricity, because the price is so heavy that the poor agriculturists cannot afford it So, I would request the hon. Minister to take steps to set up the thermal plant at Barauni for the benefit of North Bihar as early as possible.

Para 3 of the Statement of Objects and Reasons says:

> "With a view to making it easier for even scattered consumers to obtain the supply of electricity, the minimum number of persons entitled to get the mains extended to their premises at the licensee's cost is being reduced from six to two"

Certainly this is a step in the right direction. But as some other Members have stated why should it be two? Why not one? What is the sanctity in having two persons for the extension of mains? Even if one person wants to take a connection from a main, he should be entitled to do it and the revenue specified as 15 per cent should be distributed amongst other consumers when they take connection from that main Otherwise it becomes too heavy an amount and nobody will come forward to take connections.

It has been stated that the licensees will give connections at their own cost up to 100 feet for any consumer. I think it is too short a distance. The villages, through which the roads where the electricity poles are fixed, pass, are at the distance of 300 to 400 feet or even 400 yards. That distance should be covered by the licensee and the consumers should not be compelled to pay anything extra for the lines to be taken to the villages. This aspect of the matter should also be kept in view when we are going to give electricity to the villages.

Then as stated by many hon. Members, the rate of electricity in our place is very high—7 annas to 10 annas. So the benefit of electricity is being derived only by a very few people. It is only the urban people who can pay this rate When the villagers want to set up small industries or draw water with the help of electricity they find that the charges are exorbitant. So, it is almost impossible for the cultivators to get electricity from the mains.

In our place several private companies are given licences for supply of electricity But they are financially in a very bad position and they are not able to supply electricity even to the urban areas I am happy that State Boards will be established for the control of these companies But while forming these boards care should be taken to compose those boards with people who are interested in the welfare of the rural areas. Our experience has been that when people from urban areas are put in these boards they take more care for the urban areas than for the rural areas and so the rural areas are at a disadvantage So, I request that this aspect of the matter should be kept in view while forming these boards

श्री हेमराज (कांगड़ा) उपाध्यक्ष महोदय, जो विधेयक इस समय सदन के सामने पेश है उसके सम्बन्ध में माननीय सदस्यों ने .

श्री डी० चं० शर्मा (गुरदासपुर) : जरा आगे आ जाइये ।

श्री हेमराज · यही ठीक हूं । आप कद के छोटे हैं इसलिए बहुत नीचे चले जाते हैं ।

उपाध्यक्ष महोदय : कद बे तो नहीं सुनना, सुनना तो कानों ने है ।

श्री हेमराज . तो मैं यह अर्ज कर रहा था कि यह जो विधेयक पेश है इसके सम्बन्ध में कहा गया है कि जो सन् १९१० का ऐक्ट है उसमें तरमीम करके बेहतर बना दिया गया है ।

यह ठीक है कि जिस समय सन् १९१० का कानून बनाया गया था उस वक्त बिजली एक लग्जरी की चीज़ समझी जाती थी । लेकिन समय के प्रवाह से बहुत सारा परिवर्तन हो गया है और आज, जैसा कि पंडित ठाकुर दास जी ने कहा है, बिजली जीवन की आवश्यकताओं का अंग बन गयी है । आज हमारी सरकार की तरफ से उपज को बढाने पर बहुत जोर दिया जा रहा है । और उसके लिए जरूरत इस बात की है कि सिंचाई के लिए बिजली सब से पहले दी जाये । इस बात का बहुत सारे माननीय सदस्यों ने जिक्र किया है और मैं भी इस बात को इसलिए कह रहा हू कि इस पर खास तौर से ध्यान दिया जाये । आपकी पहली पंचवर्षीय योजना में बिजली का प्रसार ७८०० के करीब देहातों में हुआ था । आप ने जो दूसरी योजना बनाई है, उस में आपने अठारह हजार गांवों का टारगेट रखा है, लेकिन हिन्दुस्तान के तमाम देहात की तादाद तो बहुत ज्यादा है, जिन को कि आप ने खास तौर पर राहत देनी है । इस विधेयक का उद्देश्य आप ने यह बताया है कि उपभोक्ताओं को ज्यादा से ज्यादा राहत और सहूलियत देनी है । इस लिहाज से आप की पालिसी समझ में नहीं आती । सारे हिन्दुस्तान में साढे पांच लाख गांव हैं और अगर दूसरी योजना में आप ने सिर्फ अठारह हजार गांवों में बिजली ले जानी है, तब तो पूरी सदी गुजर जायेगी और फिर भी सब गांवों में बिजली नहीं पहुंच पायेगी । मैं समझता हू कि इस लिहाज से हमारी गवर्नमेंट को एक खास पालिसी बनानी होगी कि हम एक खास अरसे में सारे के सारे देहात को बिजली दे देंगे, ताकि भारतवर्ष में इरिगेशन के लिए बिजली का इस्तेमाल हो सके ।

इस सम्बन्ध में मैं पहाड़ी क्षेत्रों की बात कहना चाहता हू । हम लोग पहाड़ी क्षेत्रों से पानी ले लेते हैं और वे पानी के लिए तरसते रह जाते हैं । इस की वजह यह है कि वे लोग पहाड़ों की चोटियों पर होते हैं और पानी नीचे बह जाता है । उसी क्षेत्र में डैम बनाये जाते हैं और बिजली पैदा की जाती है, लेकिन वहां के लोगों को बिजली मुयस्सर नहीं होती है । अगर उन लोगों को वाटर-लिफ्टिंग के लिए भी बिजली चाहिए, तो भी उन को नहीं मिलती है । वहां के लोग कुर्बानी करते हैं । वहां के लोगों को उन के गांवों से निकाल दिया जाता है, दरबदर कर दिया जाता है, ताकि मैदान के लोगों के लिए बिजली और पानी का इन्तजाम किया जाये । लेकिन अगर उन लोगों की तरफ से पानी और बिजली की मांग की जाती है तो कहा जाता है कि यह इकानामिक प्रापोज़ीशन नहीं है उस में घाटा पड़ता है वह पानी और बिजली मैदानों में जायेंगे । एक बार मैं ने सवाल किया था कि इरिगेशन पर्पज़िज के लिए और काटेज इंडस्ट्रीज के लिए बिजली महैया करने के लिए क्या किया जा रहा है तो मुझे बताया गया था कि बिजली के उत्पादन के रेट्स बहुत कम हैं । उन के मुकाबले में जो रेट्स आप उपभोक्ताओं से चार्ज करते हैं, वे बहुत ज्यादा हैं । उन दोनों दरों में बहुत फर्क है । मैं समझता हू कि दो बातें जरूर होनी चाहिए । एक तो यह कि आप की जो दरें हैं, वे कम होनी चाहिए और वे इस नुक्ता-ए-निगाह से कम होनी चाहिए कि जमींदार इतनी जल्दी इतने ऊंचे रेट अदा नहीं कर सकते हैं । वे दरें इस लिए भी कम होनी चाहिए कि आप ने देहात में काटेज इंडस्ट्रीज को फैलाना है और उस के लिए भी जमींदार उतना पैसा नहीं दे सकते हैं ।

इस के अलावा मैं यह भी निवेदन करना चाहता हूं कि आज डिफ़रेंट स्टेट्स मे डिफ़रेंट रेट्स कायम हैं। यह ठीक है कि आप लाइन वगैरह के खर्चे का अन्दाजा करके रेट फिक्स करते हैं। लेकिन मैं चाहता हू कि कम से कम उन बहुत सी पब्लिक अडरटेकिंग्ज मे एक रेट लागू करने की कोशिश करनी चाहिए, जो कि इस वक्त काम कर रही है। अगर यह मुमकिन नहीं तो ऐसी व्यवस्था करनी चाहिए कि उन मे फर्क कम से कम हो, ताकि कही-कही यह न हो कि रेट उत्पादन-दर से दस बीस गुना हो जाये।

मैंने एक दफा पहले भी पोल्ज का ज़िक्र किया था। आप उन को बाहर से मगवाते है। हमारे यहा जगलात काफी हैं और वहा से आप को लकडी के पोल्ज मिल सकते है लेकिन आप के इलैक्ट्रिसिटी डिपार्टमेट और एग्रीकल्चर डिपार्टमेंट और फारेस्ट डिपार्टमेट मे कोई को-आर्डिनेशन नही है। चुनाचे होता यह है कि पोल्ज बाहर से आने की वजह से लाइन्ज का खर्चा बहुत ज्यादा आ जाता है। लाइन का खर्चा बहुत कम हो सकता है अगर बाहर से पोल मगवाने के बजाय लकडी के पोल देहात मे लगाये जायें। मैं प्रवर समिति का ध्यान इस तरफ आकर्षित करना चाहता हू कि क्लाज ११ मे आप ने रख दिया है कि टेनाट अपनी बिजली लगवा सकता है। इस सिलसिले मे डिफरेंट स्टेट्स में मुख्तलिफ कानून है। मालिक लगवाना नही चाहता और टेनाट लगवाना चाहता है। एक साल के बाद उस को बेदखल कर दिया जाता है तो फिर सवाल आता है कि खर्चा कौन भरे। यह बात साफ तौर पर नही लिखी गई है। इस बात पर प्रवर समिति विचार करे और बिल मे टेनाट्स के मुताल्लिक भी क्लाज रख दिया जाना चाहिए।

14 hrs.

आप ने एक बहुत अच्छी व्यवस्था की है कि अगर दो आदमी मान जावें, तो उन को बिजली दे दी जायेगी। अभी तक यह होता रहा है कि अगर पचास आदमी इस बारे में मिल जायें, तो बिजली दी जाती है, वर्ना नही। फर्ज कीजिये कि कागडे मे होशियारपुर बिजली जा रही है, तो रास्ते के बहुत से गावो को बिजली इस लिए नही मिल पायेगी कि उनने आदमी नही मिल पाते है। प्रवर समिति से मेरा अनुरोध है कि देहात मे बिजली देने के लिए ये जो शर्तें रखी जाती है, उन को उडा दिया जाये।

कुछ तकलीफे ऐसी है, जोकि यहा भी होती है और गावो के लोगो को खास तौर पर। उन मे से एक यह है कि हमारा मीटर-रीडिंग बहुत गलत सा होता है। यह ठीक है कि आप ने इन्स्पेक्टर मुकर्रर कर दिए हैं। उन के पास शिकायत होने पर फिर वह रीडिंग होगी। मैं आप को यहा की बात सुनाना चाहता हू कि म्युनिसिपल कमेटी की तरफ से जो बिल आते हैं उन मे कई तरह की गलतिया पाई जाती है। एक बार बिल की अदायगी कर दी जाती है, लेकिन अगली बार फिर उसकी माग की जाती है और रीडिंग गलत लिखी जाती है। मेरा अपना तजुर्बा है कि मेरे पास तीन-तीन नोटिस इस के मुताल्लिक आ चुके है हालाकि मैं स्टेट बैंक मे पेमेट कर चुका हू। इस बिल मे इस बात की व्यवस्था की जानी चाहिए कि इस तरह गलत तौर पर बिल न भेजे जाया करे।

जहा तक सिक्योरिटीज का ताल्लुक है, भार्गव जी ने भी उस के मुताल्लिक कहा है। मैं यह अर्ज करना चाहता हू कि हम हीट और लाइट के मीटर लगवाते हैं और उन दोनो के लिए अलग-अलग सिक्योरिटीज ली जाती है। जिस वक्त हम एक मकान छोड देते है और दूसरे मे जाते है तो मीटर वही रहता है और सिक्योरिटीज वापस नही होती है। चार-चार साल हो गए है, पाच रुपए कारेसपाडेंस के ऊपर खर्च किए जा चुके है, लेकिन आज

[श्री हेमराज]

तक सिक्योरिटी वापस नहीं हुई । अगर समिति को इस बात पर ध्यान देना चाहिए और यह व्यवस्था करनी चाहिए कि जो लोग मीटर लगवाना चाहे, वे लगवा सकते हैं, ताकि उन्हें इस किस्म की दिक्कत का सामना न करना पड़े ।

इसके साथ ही मैं यह भी कहना चाहता हूं कि मीटरों की जो कीमत रखी गई है, वह वाकई बहुत प्राहिबिटिव है और जो सिक्योरिटी ली जाती है, वह भी प्राहिबिटिव है और उन को कम किया जाना चाहिए ।

एक और बात की ओर मैं आपका ध्यान दिलाना चाहता हू और वह यह है कि जिस वक्त बिजली की लाइनें किसी इलाका से गुजरती है तो उस इलाके में जो सरकारी इमारतें होती हैं उनके साथ आम जनता की बिल्डिंग्स के मुकाबले में प्रेफेशल ट्रीटमेंट किया जाता है । सरकारी बिल्डिंग्स को आप बिजली जल्दी दे देते है और जो लोगो की बिल्डिंग्ज हैं उनको आप नही देते । आगे भी आप यही करने जा रहे हैं । इस प्रकार का जो डिफ़ेशियेशन है, इस प्रकार का जो ट्रीटमेंट है यह बिल्कुल नही होना चाहिए और जो चला आ रहा है वह खत्म होना चाहिए ।

बहुत से माननीय सदस्यो ने कहा है कि यह लगड़ा बिल है जो सदन के सामने पेश हुआ है । मै चाहता हू कि जो समिति दोनो सदनो के सदस्यो की नियुक्त हुई है उसको अख्त्यार होना चाहिए कि जो भी कमिया रह गई है, उनको वह पूरा करे । उस समिति के जो अख्त्यार है, वे बढ़ाये जाने चाहिये । यदि ऐसा हुआ तभी जो आपका मकसद है, वह पूरा हो सकता है और जो उपभोक्ताओ को आप बिजली की सुविधा प्रदान करना चाहते है, वह प्रदान की जा सकती है ।

Shri Harish Chandra Mathur (Pali): Mr. Deputy-Speaker, this Amending Bill in a very limited way does help to improve the present state of affairs and there is a marked and definite improvement so far as the consumer is concerned. When we offer our criticisms, I think we should remember that the scope and purpose of this Bill is very limited. After all, it deals only with licensing and the licensee—consumer relations. So far as licensing is concerned and the licensee-consumer relations are concerned, I think every Member has spoken and spoken with a pause regarding the improvements which have been effected. There is not the least doubt that the Government appears to have a definite undertanding of the difficulties of the consumer and in the light of their practical experience of the difficulties which have been experienced they have certainly brought forward these improvements Though these amendments and these improvements may look to be small and of a trivial nature, if you take into consideration the practical working and how irritating they become and how difficult it becomes for the consumer to get what ought to be available to him in due course, their importance can be seen A tenant cannot get connection simply because the landlord is putting all sorts of obstructions Realising the difficulty, they have given the tenant a right to have direct approach and get connection Similarly, whatever improvements were necessary so far as the practical difficulties of the consumer are concerned, they have been taken into consideration and we must give the credit which is due to the Government

As I said, the purpose of this Bill is very limited. When I say this, I do not want to give an impression to the House that I am in any manner satisfied with the governmental policy so far as generation and distribution of electricity is concerned. I have, as a matter of fact, my serious difficulties and my serious differences of opinion,

and I would offer the strongest of criticisms so far as the policy and the larger measures are concerned But, as I said, at the very outset, because the scope of this Bill is limited, I would now not like to transgress the limit We cannot discuss here particular projects, this project or that project or this policy or that policy Even in spite of the limited purpose of this Bill, about licensing and relations between the licensee and the consumer, there are certain matters which definitely have some relevance If they have no direct relevance, they certainly have an indirect relevance and they have been mentioned The question was raised regarding the generation and distribution of electricity being taken over by the public sector It is a matter of national policy As I said, if we were to confine ourselves only to the matter of licensing and licensee-consumer relations, we cannot say much about it But we have certain provisions in the Bill which indicate Government's mind regarding the scope of the public sector and also the policy of the Government as to how the public sector is going to expand If any private undertaking has got to be taken over, there are certain provisions here If the licence is to be renewed there is provision that before it is renewed, it would be referred to the State Electricity Board, and the Board will have an opportunity to take over that undertaking Failing that the State Government will have the power to take over that undertaking That is a direction which is indicated by this Bill That is, the Government definitely has its mind set on the purpose that so far as possible wherever it is convenient wherever it is feasible they should definitely take over electricity generation undertakings There can certainly be no two opinions about this major fact that the generation and distribution of electricity should be in the public sector It is such a basic industry that there can be no two opinions We are, as a matter of fact, expanding the scope of the public sector much beyond that The entire industrialisation and other things depend upon the policy regarding the generation and distribution of electricity, and so I hope the mind of the Government is absolutely clear on this The only question is whether we should nationalise now and not permit the private sector to come up

I think the Government feels that they should not follow a policy of the dog in the manger If they cannot do a particular thing, they would not block the progress and the development of the country It is only, I think, with that aspect in view that these provisions have been made in this Bill

We have got a separate Act under which we have a central electricity authority and criticism on policy would be relevant to the provisions of that Act because the national policy would be guided only under that Act by the central electricity authority As a matter of fact, the responsibilities of the central electricity authority are only policy making giving directions etc So the valuable suggestions made by my hon friend Pandit Thakur Das Bhargava would be perfectly justified only if we were discussing that Act

I was a Member of the Select Committee on the Shipping Bill We definitely felt that the main Act must give a direction and state not only the objects and reasons but also the policy of the Government in that particular respect It was a new Act absolutely, a new and comprehensive Act If shipping is important, I think electricity is no less important, and most certainly we must have a clear enunciation of the policy and I wish my hon friend the Minister takes note of it Though it may not be directly concerned with this Act, I think he will be wise to take note of the feelings of this House and of the hon Members who spoke, the strong feeling that the Government's policy in

[Shri Harish Chandra Mathur]

matter of administration of electricity is so defective.

Even when we were discussing the draft Second Five Year Plan, I raised a strong discussion and wanted to convince the Planning Minister that something very radical and very progressive must be done regarding the administration of electricity.

We are now committed to industrialisation and more and more production. It needs no argument to prove that the entire future of the country, our entire plans and programmes have nothing in view but one purpose, and that purpose is productivity in the industrial as well as in the agricultural sector. That has a deep relation to the policy which the Government follows in respect of electricity. I hope the hon. Minister will, therefore, take serious note of the feelings and sentiments expressed by the House in this matter.

I will only mention two or three other points which are directly concerned with this Bill. We have State Electricity Boards all over, and this is perhaps considered to be a definite improvement upon the existing state of affairs—asking the departments in the various States to switch over the administration of electricity from departments to these Boards I think almost all the States, after all sorts of arguments and hesitation, have fallen in line with that policy, and the Boards find a prominent place in this Bill, naturally because now they would be the bodies which will have to be consulted regarding the private sector, expansion etc I would like to know what the experience of the hon Minister is about these Boards, because I do not have a very happy experience of these Boards. Reference is to be made to these Boards regarding the new companies coming up and regarding the taking over of the old companies. I do not know whether they can be trusted with these powers, whether they are so constituted and in proper health and mood to discharge their responsibilities. It is my serious apprehension that these Boards, in the very nature of things, have a pronounced commercial outlook. This country is at the present moment in a promotional stage. When we are in a promotional stage in both agriculture and industry, these commercially minded Boards are most unsuited. They cannot venture to take up an enterprise. My hon. friend was anxious that electricity should be made available to the peasant, to the farmer, at a cheap rate, and that extensions should be taken to the rural areas. The State Board would be the last to do it. They only want to have some cheap profit They would be very happy to give electric connections to a big industrial enterprise so that their share of profit, their share of the money is assured. They would not go and venture into fields where the need is the utmost today Today the need is utmost, as was very correctly pointed out and as we have wanted all the time to stress and emphasize, in the fields of small-scale industry and lift irrigation Though the policy of the Government appears to be not to follow a policy of the dog in the manger, not to do what they cannot do. these Boards are acting only as dogs in the manger They would not do anything themselves, and they would not let anybody do anything. I think Government will have to think very seriously about this matter. For, we are very keen that we must have a regular policy in this matter so that the promotional activities in the promotional stage through which we are passing may be carried on in a planned manner, and the electricity which should go to the peasant and the farmer may go to him. While touring my constituency, I found that there was a very good tract of land, where if there is a little imagination, and a little devotion and a little patience, one would be able to give connection

to about a thousand farmer families who would do lift irrigation, and it would be of such a tremendous advantage to the country in every manner. But the Electricity Boards are not concerned, as a matter of fact, with the agricultural sector They think that they are a special compartment by themselves, they are a commercial body by themselves, that they are concerned only with having a pronounced commercial outlook and thinking exclusively in a particular way and from a particular angle only They are not concerned with the other aspects, they cannot think broadly, and they cannot have that broader outlook, the general outlook of the country as a whole, the necessity of the community as a whole And we also sometimes make it difficult for them to have that broader outlook We also make it absolutely necessary for them to function in this manner These State Electricity Boards have to be consulted regarding licencing, the present licences and also the future licences and also acquisition of concerns and so on I think we shall have to consult them because these provisions are there We shall have to radically change our policy in regard to the composition of these boards and the directive to these boards from the Central authority which we have here And these boards have got to function under some other Act

These boards also come in the way of our having a uniform rate for electricity all over the country I raised this point also when the Draft Plan was being discussed It is very necessary that we must have a uniform rate for electricity all over the country Even the Planning Minister felt that something must be definitely done about it But it might be extremely difficult to have a uniform rate all over the country The difficulties are inherent, because the authorities have their own different interests in view This is not a national undertaking now; it is only a State enterprise; so, the State budgets and the State revenues and other State considerations have their influence. We have introduced a uniform rate for cement. We have also introduced a uniform rate for iron ore, so that industrialisation may be carried on on an equal footing even in those areas where it is not there at present. But more important than the rate for cement or steel is the rate for electricity If we can pool our resources at least within one State, the rate for electricity could be brought down.

One need hardly emphasise the importance that power plays. As a matter of fact, we know very well that the industrial revolution of Russia is based entirely on electricity, how electricity is being generated, how it is being distributed, and how it is worked, there

Mr. Deputy-Speaker: The hon. Member should try to conclude now.

Shri Harish Chandra Mathur: I thought I could carry on upto 2·30 P.M

Mr. Deputy-Speaker: I have to accommodate two more Members also.

An. Hon. Member: He may continue tomorrow

Mr. Deputy-Speaker: Tomorrow, the Minister would reply

Shri Panigrahi (Puri): Only five minutes may be given to us

Mr. Deputy-Speaker: Already, one hon Member wants two minutes, and another wants three minutes And it is already 2 25 P M

Shri Harish Chandra Mathur: I would not unnecessarily detain the House any longer, because I have already covered the important points and particularly those which are relevant to this particular Bill.

Shri Dasappa (Bangalore): I am very grateful to you for having given me this opportunity. I do not know whether I come under the two minutes' category or three minutes' category

[Shri Dasappa]

My hon. friend has just said that the scope of this Bill is limited, and, therefore, he would not like to go to the other points. Having premised it so beautifully, he also spoke of generation and distribution of power, and said that this Bill would be absolutely ineffective unless more power was generated and power was made available to the entire people in the country. In fact, power and prosperity go together. The prosperity of any State is judged by the amount of per capita power that that State consumes. Therefore, we need not be apologetic when we emphasise this point, that so far as the power schemes are concerned, it would be anti-national for us to cut down the allotment already provided for in the Second Five Year Plan I can conceive of no progress and no utilisation of the other developments in the country without power.

I have an apprehension that these power schemes are not in the core or hard core of the Plan. I say they must be brought under the core of the Plan. They are as important as iron or steel or any of those other things Therefore, I plead that these must be included in the core of the Plan. I ask the Minister, if he is not going to succeed in bringing these power schemes under the core of the Plan, what would happen to the future development under the Third Five Year Plan In the first year or the second year or the third year of the plan, we want to know what the position of power is going to be I want the hon Minister to give me a categorical answer on that point.

Shri Hathi: On this Bill?

Shri Dasappa: Whether on this Bill or on any other Bill

How is he going to meet the enormous power demand in the first few years of the Third Plan, if he does not see to the fulfilment of the Plan that we have already got?

My hon. friend sitting by my side just hinted to me about the Sharavati project. I can only speak from out of my experience and not the experience of others. I should say that the Sharavati Valley project is one of those 'notorious' instances, which brings out the utter futility of economy in the provisions for hydel projects. It is one of the most curious phenoment that Mysore which was second so far as hydel power was concerned in the whole of the country is going to be eighth or tenth at the end of the Second Plan. The pioneers in electricity are going to be so far lagging behind After all, as I said. the Sharavati project is a hydel project, and it is a notorious instance because it generates power cheaply; admittedly, that is the cheapest in India; my hon. friend cannot deny that. Secondly, it is a hydel power project It is not as if you are going to waste or exhaust your coal and generate power; it is hydel power which is a current power, and which is a power which you can generate in perpetuity Therefore, I would request the Minister to make a slight distinction, so far as hydel power is concerned, it always pays to make use of the power generated by hydro-electricity

The point that I want to make is this In the Second Plan, when we are spending more than Rs 10 crores to Rs 12 crores on the reservoir, on the channel and so on, is it too much to ask for just Rs 1 crore next year in order to generate as much as 2 lakhs k w of power? I say it is all wrong or false economy to deny this amount

I would, therefore, suggest. that so far as the hydel projects in the country are concerned—I am not speaking of the Sharavati Valley project only; let my hon friends not mistake that I am unmindful of the value of hydel projects elsewhere—practically all of them must be allowed to go through. That was one thing that I wanted to bring to the notice of the Minister.

I do not want to take any more time of the House.

Shri Mulchand Dube (Farrukhabad) I do not think Government are attaching that much importance to electricity which it deserves in the development of the country, for, the Bill that has been brought forward is in my opinion a half-way house

At the present moment, the development of the country depends upon electricity In spite of the fact that we have sufficient coal, in spite of the fact that we have oil resources and may be able to have petrol in the course of a few years, electricity is going to play a vital role in the development of the country The problem of unemployment, which has been baffling us for a number of years can be solved only by electricity and not by providing jobs by Government or private corporations to the unemployed

Mr Deputy-Speaker The hon Member would require more time He might continue tomorrow

14.31 hrs

DISCUSSION *RE* CLOSURE OF BANARAS HINDU UNIVERSITY

Dr. Ram Subhag Singh (Sasaram) Sir, it was not with any pleasure but with a great deal of pain that I had to give notice of this discussion I found hundreds and thousands of students loitering in villages and frittering away their time which they could have devoted in the pursuit of learning Not only that, several trusts and institutions which had awarded scholarships to students of Banaras Hindu University have perhaps stopped their awards or are going to stop them Many students of the University have gone abroad under foreign scholarships, and there they are also being blamed because of some action which we have taken in Banaras

It was due to all these things that I wanted to draw the attention of the Government, I also thought that this action of Government was not in the best interest of university education in India

Here is a paper which I received yesterday, the Education Minister just now told me that he had kindly sent it to me In it, it is specifically mentioned by the Vice-Chancellor, Shri V S Jha, that the 'vast majority of the students in the University have stood steadfastly by their *alma mater* and by the noble traditions of the university life' If the vast majority of the students have stood by the University and the traditions that had been handed down by the founder of that University and the nation as a whole I do not see any reason why they should be penalised for the action, may be of some students or teachers or of the University authorities or the Ministry Therefore I thought I should bring it to the notice of Parliament because ultimately we are going to be held responsible for all these occurrences

I was also told by some of my friends including some persons in the Ministry that the students of Banaras Hindu University are such who not on burnt the effigy of the Vice-Chancellor but also went to his wife and told her Now, you should wash off your vermilion'

Shri Vajpayee (Balrampur) It is absolutely wrong

Dr Ram Subhag Singh I checked this up and came to know that it is an absolute lie Those persons who are interested in ruining that University are propagating such lies (*Interruptions*)

Mr Deputy-Speaker: Impatience judges things wrongly

Dr. Ram Subhag Singh: There is another paper also which I received through the courtesy of the Minister.